



2026:AHC-LKO:22225

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 9404 of 2025

Rehan @ Natu

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s) : Santosh Srivastava, Krishna
Pratap Gupta, Priyanshu Shukla
Counsel for Opposite Party(s) G.A.

Court No. - 28

HON'BLE RAJEEV BHARTI, J.

1. Heard learned counsel for the applicant, learned Additional Government Advocate for the State and perused the record.

2. It is alleged in the prosecution case that the applicant along with three other named accused persons and 10-12 unknown persons on 1.2.2025 at about 7.00p.m. started beating the complainant's sons and their friends with lathi and iron rod due to which they suffered serious injuries on their month and head.

3. Learned counsel for the applicant submits that the injured Rishabh Srivastava has suffered simple injuries as per medical report. In the x-ray examination report of the injured, no abnormality has been reported and alleged injury on scalp was found simple in nature. The other injured persons have also sustained simple injuries. The applicant has no previous criminal history. The applicant is in jail since 6.2.2025.

The co-accused Sahibey Alam has been enlarged on bail vide order dated 22.5.2025, Annexure-10 to the bail application.

It is further submitted that there is no possibility of the applicant of fleeing away after being released on bail or tampering with the witnesses. In case the applicant is enlarged on bail, he shall not

misuse the liberty of bail.

4.Learned A.G.A. opposed the prayer for bail but could not dispute the aforesaid facts as argued by the learned counsel for the applicant.

5.Considering the facts and circumstances of the case, the fact that the applicant has no criminal history, bail order of the co-accused, referred to above, nature of injuries, arguments advanced by learned counsel for the parties, the period for which the applicant is in jail and without expressing any opinion on the merit of the case, I find it to be a fit case for enlarging the applicant on bail.

6.Let the applicant Rehan alias Natu, involved in Case Crime No.38 of 2025 under sections 109, 191(2), 191(3), 115(2), 351(2), 352, 117(2) BNS, P.S. Gudamba, district Lucknow, be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions which are being imposed in the interest of justice:-

(i) The applicant will not tamper with the prosecution evidence during the trial.

(ii) The applicant will not pressurize/ intimidate the prosecution witness.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the dates fixed for evidence when the witnesses are present in court and he shall appear on each and every date fixed by the trial Court. In case of default of this condition, it shall be open for the trial court to treat it as abuse of liberty of bail and pass orders in accordance with law.

Any other condition(s) which the trial court/court concerned may deem fit and proper, in the circumstances of the case, may also be imposed.

7.The application is allowed accordingly, also on parity ground.

It is clarified that the observations made in this order are confined to the present bail application and shall have no bearing on the merit of the trial.

March 30, 2026

k kb/

(Rajeev Bharti,J.)